# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A.No.282/06

Wednesday this the 13th day of September 2006

#### CORAM:

## HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

K.U.Ulhanan, S/o.late Chacko Ulhanan, Slinger (Semi Skilled) (Retired), Naval Ship Repair Yard, Kochi. Residing at Vellaringathu House, South Paravoor, Ernakulam.

...Applicant

(By Advocate Mr.M.R.Hariraj)

#### Versus

- 1. The Flag Officer Commanding in Chief, Southern Naval Command, Kochi – 682 004.
- The Defence Pension Disbursing Officer,
   Office of the DPDO, Perumanoor P.O., Ernakulam 15.
- 3. Union of India represented by Secretary to the Government of India,
  Ministry of Defence, New Delhi.

...Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan, SCGSC)

This application having been heard on 13<sup>th</sup> September 2006 the Tribunal on the same day delivered the following:-

#### ORDER

## HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicant had approached this Tribunal challenging Annexure A-3 order incorporating the statement that a sum of Rs.75103/- has to be recovered from the applicant's pension if the directions of the Hon'ble High Court in OP No.30585/99 are to be implemented. An interim stay of the proposed recovery was ordered on 28.4.2006 and is still continuing. When the matter came up earlier for hearing it was submitted that the contempt petition has been filed in the Hon'ble High Court against the non implementation of the order of the Hon'ble High Court and that it was still pending.

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2. When the matter came up today, counsel for the applicant submitted

that an I.A. has been filed seeking clarification of the judgment of the

Hon'ble High Court as to the period for which the arrears of the pension will

be payable as the applicant had compulsorily retired from service and

superannuated in the meanwhile and therefore had not been reinstated. It

is submitted by the counsel for the respondents that they are not aware of

the filing of the application and as far as the contempt petition is concerned

it is dismissed and the present position is that the action taken by the

respondents is in accordance with the judgment of the Hon'ble High Court

and if any clarification is obtained in future it would have to be re-agitated.

3. I agree with this view as the cause of action in this application has

arisen out of the judgment of the Hon'ble High Court in the above

mentioned O.P and as the judgment itself is now taken up for further

clarification, there is no point in keeping this O.A pending. Therefore, the

O.A is dismissed with liberty to the applicant to agitate any grievance that

may arise on the disposal of the I.A. However, in order to avoid hardship to

the applicant, the respondents are directed not to take any action for

recovery of any amount from the pension of the applicant till the disposal

of the I.A. No order as to costs.

(Dated the 13th day of September 2006)

SATHI NAIR VICE CHAIRMAN